

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-291(PB)/2017

IN THE MATTER OF:

JK Lakshmi Cement Limited

.....Petitioner

v.

Amrapali Leisure Valley Pvt. Ltd.

.....Respondent

SECTION : Under Section 9 of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.12.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (Judicial)

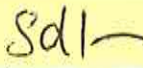
For the Applicant / Petitioner : Mr. Amit P. Deshpande, Adv.,
Mr. Pawan Dutt, Manager Legal

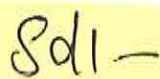
For the Respondent : Mr. Dhruv Gandhi, Ms. Rati Tandon, Adv.

Order

Learned Counsel for the petitioner has stated that in pursuance of order dated 15.11.2017, additional documents have been filed but it has been apprised by the Registry that the documents, which were filed have not been in accordance with the Rules and objections have been raised. Learned Counsel for the petitioner undertakes to remove the objections.

List the matter on 8th January, 2018.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


R. VARADHARAJAN
Member (Judicial)